Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.07 Decision

Minutes of the Norms Committee – 3 Meeting No. 3/82-ALC4/2020 dated 07.08.2020 (actually held on 02.09.2020) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri D.N. Mathur, Technical – 1	Consultant
2	Shri Shaish Kumar, Technical – 2	Consultant
In attendance		
1	Shri Munish Kumar, Dy. DGFT	DGFT
2	Shri Ajay Kumar, Assistant Director	DGFT

The committee went through the minutes of earlier meeting No. 2/82-ALC4/2020 dated 10.07.2020 (actually held on 10.07.2020 and 24.07.2020)

ONLINE CASES

1	**Case No.:6/11/85-ALC3/2016**	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/85/050/00103/AM17/	RLA File :03/94/040/00502/AM17/	Lic.No/Date:0310807611 06.09.2016	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that: **(i) Export Products are in Brand Name.** (ii) **Composition is not approved by any Competent Authority**. In view of above deficiencies, norms cannot be fixed. Hence, the Committee decided to direct firm to attend **Personal Hearing (through video conferencing)** before Norms Committee			

2	**Case No.:382/4/82-ALC4/2017**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00390/AM18/	RLA File :03/94/040/00036/AM18/	Lic.No/Date:0310812684 24.04.2017	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
5-HYDROXY ISOPHTHALIC ACID	1 kg	1	ISOPHTHALIC ACID	1.197 kg
		2	CAUSTIC SODA FLAKES	1.0 kg
		3	CAUSTIC POTASH FLAKES	1.0 kg

RA concerned may take further necessary action as per above decision of NC.

3	**Case No.:136/6/82-ALC4/2019**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00362/AM20/	RLA File :03/94/040/01057/AM19/	Lic.No/Date:0310827548 08.03.2019	

Decision: Deferred for comments of TE.

4	**Case No.:222/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Rejected**
	HQ File :01/82/050/02617/AM19/	RLA File :24/24/040/00062/AM19/	Lic.No/Date:2410042706 25.03.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020,** followed by Reminder on **12.02.2020** and Final Reminder on **11.06.2020**:

(i) Complete technical details as per Appendix 4E showing chemical reaction, molecular weight, % of yield on molar basis.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

5	**Case No.:223/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Rejected**
	HQ File :01/82/050/02618/AM19/	RLA File :24/24/040/00063/AM19/	Lic.No/Date:2410042707 25.03.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020,** followed by Reminder on **12.02.2020** and Final Reminder on **11.06.2020**: **(i) Complete technical details as per Appendix 4E showing chemical reaction, molecular weight, % of yield on molar basis.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

6	**Case No.:224/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Rejected**
	HQ File :01/82/050/02619/AM19/	RLA File :09/24/040/00647/AM19/	Lic.No/Date:0910067319 26.03.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020,** followed by Reminder on **12.02.2020** and Final Reminder on **11.06.2020**: **(i) Complete material balance in terms of percentage concentration in export and import.** **(ii) Authentic literature for decreased degradation in export product.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

7	**Case No.:225/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Rejected**
	HQ File :01/82/050/02620/AM19/	RLA File :09/24/040/00646/AM19/	Lic.No/Date:0910067320 26.03.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020,** followed by Reminder on **12.02.2020** and Final Reminder on **11.06.2020**: **(i) Complete material balance in terms of percentage concentration in export and import.** **(ii) Authentic literature for decreased degradation in export product.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

8	**Case No.:11/1/82-ALC4/2019**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00011/AM20/	RLA File :09/24/040/00620/AM19/	Lic.No/Date:0910067361 03.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-BUTYL-4-FORMYL IMIDAZOLE (OR) 2-BUTYL-1H-IMIDAZOLE-5-CARBOXALDEHYDE	1 kg	1	TOLUENE	1.53 kg
		2	METHANOL	2.49 kg
		3	METHYLENE DI CHLORIDE (OR) METHYLENE CHLORIDE	0.45 kg
		4	ACTIVATED CARBON"SC40 V"	0.100 kg
		5	VALERONITRILE	0.90 kg
		6	GLYCINE TECHNICAL GRADE	0.74 kg
		7	DIMETHYL FORMAMIDE	0.92 kg

RA concerned may take further necessary action as per above decision of NC.

9	**Case No.:12/1/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00012/AM20/	RLA File :09/24/040/00661/AM19/	Lic.No/Date:0910067365 04.04.2019	

Decision: Deferred for comments of TE.

10	**Case No.:25/1/82-ALC4/2019**	Party Name:SAINORLABORATORIES PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Rejected**
	HQ File :01/82/050/00025/AM20/	RLA File :09/24/040/00659/AM19/	Lic.No/Date:0910067371 05.04.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020,** followed by Reminder on **12.02.2020** and Final Reminder on **11.06.2020**:

(i) Complete material balance in terms of percentage concentration in export and import.

(ii) Authentic literature for decreased degradation in export product.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

11	**Case No.:41/1/82-ALC4/2019**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00041/AM20/	RLA File :09/24/040/00650/AM19/	Lic.No/Date:0910067389 15.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
VRN-I (Chloro Voriconazole)	1 kg	1	4-Chloro-6-ethyl-5-fluoro Pyrimidine	0.764 kg

RA concerned may take further necessary action as per above decision of NC.

12	**Case No.:42/1/82-ALC4/2019**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00042/AM20/	RLA File :05/23/040/00015/AM20/	Lic.No/Date:0510410233 15.04.2019	

Decision: Deferred for comments of TE.

13	**Case No.:43/1/82-ALC4/2019**	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00043/AM20/	RLA File :03/94/040/01141/AM19/	Lic.No/Date:0310828400 16.04.2019	

Decision: Deferred for comments of TE.

14	**Case No.:47/1/82-ALC4/2019**	Party Name:SYMBIOSIS PHARMACEUTICALS.PRIVATE LIMITED.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Rejected**
	HQ File :01/82/050/00047/AM20/	RLA File :33/24/040/00002/AM20/	Lic.No/Date:3310030527 16.04.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020,** followed by Reminder on **12.02.2020** and Final Reminder on **11.06.2020**:

(i) Copy of the Drug Manufacturing License (DML) for the items of export.
(ii) Weight of the one unit of Empty Soft Gelatine Capsules.
(iii) Whether the export quantity (9803.921 kg) is for Empty Soft Gelatin Capsules or filled with Medicament.
(iv) COA of import item from foreign supplier.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

15	**Case No.:60/1/82-ALC4/2019**	Party Name:MANKIND PHARMA LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00060/AM20/	RLA File :05/24/040/00024/AM20/	Lic.No/Date:0510410328 23.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	CLOMIPRAMINE HCL CAPSULES, USP 25 MG	1 Number	1	CLOMIPRAMINE HCL USP	25.50 mg / 25 mg capsule
2	CLOMIPRAMINE HCL CAPSULES, USP 50 MG	1 Number	1	CLOMIPRAMINE HCL USP	51.00 mg / 50 mg capsule
3	CLOMIPRAMINE HCL CAPSULES, USP 75 MG	1 Number	1	CLOMIPRAMINE HCL USP	76.50 mg / 75 mg capsule

RA concerned may take further necessary action as per above decision of NC.

16	**Case No.:62/1/82-ALC4/2019**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Rejected**
	HQ File :01/82/050/00062/AM20/	RLA File :03/94/040/00052/AM20/	Lic.No/Date:0310828561 24.04.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020,** followed by Reminder on **12.02.2020** and Final Reminder on **11.06.2020**:

(i) Percentage yield with molecular weight
(ii) Stoichiometric mass balance between import and export.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

17	**Case No.:66/1/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00066/AM20/	RLA File :09/24/040/00013/AM20/	Lic.No/Date:0910067405 24.04.2019	

Decision: Deferred for comments of TE.

18	**Case No.:67/1/82-ALC4/2019**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00067/AM20/	RLA File :09/24/040/00025/AM20/	Lic.No/Date:0910067414 24.04.2019	

Decision: Deferred for comments of TE.

19	**Case No.:75/1/82-ALC4/2019**	Party Name:LABORATE PHARMACEUTICAL INDIA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00075/AM20/	RLA File :33/24/040/00003/AM20/	Lic.No/Date:3310030529 24.04.2019	
	Decision: Deferred for comments of TE.			

20	**Case No.:68/1/82-ALC4/2019**	Party Name:SRF LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Rejected**
	HQ File :01/82/050/00068/AM20/	RLA File :05/24/040/00438/AM19/	Lic.No/Date:0510410372 25.04.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020,** followed by Reminder on **13.02.2020** and Final Reminder on **11.06.2020**: **(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

21	**Case No.:86/1/82-ALC4/2019**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00086/AM20/	RLA File :08/24/040/00005/AM20/	Lic.No/Date:0810145144 01.05.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

22	**Case No.:101/1/82-ALC4/2019**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00101/AM20/	RLA File :05/23/040/00048/AM20/	Lic.No/Date:0510410475 03.05.2019	
	Decision: Deferred for comments of TE.			

23	**Case No.:106/1/82-ALC4/2019**	Party Name:PRACHEM LABORATORIES	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00106/AM20/	RLA File :08/24/040/00003/AM20/	Lic.No/Date:0810145205 08.05.2019	
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

24	**Case No.:107/1/82-ALC4/2019**	Party Name:SHANKUS PHARMACEUTICALS	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00107/AM20/	RLA File :08/24/040/00040/AM20/	Lic.No/Date:0810145203 08.05.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

25	**Case No.:111/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Rejected**
	HQ File :01/82/050/00111/AM20/	RLA File :09/24/040/00057/AM20/	Lic.No/Date:0910067455 08.05.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020,** followed by Reminder on **12.02.2020** and Final Reminder on **11.06.2020**: **(i) Complete material balance in terms of percentage concentration in export and import.** **(ii) Authentic literature for decreased degradation in export product.** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

26	**Case No.:113/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00113/AM20/	RLA File :09/24/040/00011/AM20/	Lic.No/Date:0910067466 09.05.2019	
	Decision: Deferred for comments of TE.			

27	**Case No.:109/1/82-ALC4/2019**	Party Name:SAURAV CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00109/AM20/	RLA File :22/24/040/00011/AM20/	Lic.No/Date:2210016146 10.05.2019	
	Decision: Deferred for comments of TE.			

28	**Case No.:137/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Rejected**
	HQ File :01/82/050/00137/AM20/	RLA File :24/24/040/00004/AM20/	Lic.No/Date:2410042746 10.05.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020,** followed by Reminder on **12.02.2020** and Final Reminder on **11.06.2020**:

(i) Complete technical details as per Appendix 4E showing chemical reaction, molecular weight, % of yield on molar basis.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

29	**Case No.:138/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Rejected**
	HQ File :01/82/050/00138/AM20/	RLA File :24/24/040/00005/AM20/	Lic.No/Date:2410042747 10.05.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020,** followed by Reminder on **12.02.2020** and Final Reminder on **11.06.2020**:

(i) Complete technical details as per Appendix 4E showing chemical reaction, molecular weight, % of yield on molar basis.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

30	**Case No.:250/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00156/AM20/	RLA File :09/24/040/00042/AM20/	Lic.No/Date:0910067505 13.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.
1	Enoxaparin Sodium Injection 20mg Pre-filled Syringes	1 Number
2	Enoxaparin Sodium Injection 30mg Pre-filled Syringes	1 Number
3	Enoxaparin Sodium Injection 40mg Pre-filled Syringes	1 Number
4	Enoxaparin Sodium Injection 60mg Pre-filled Syringes	1 Number
5	Enoxaparin Sodium Injection 80mg Pre-filled Syringes	1 Number
6	Enoxaparin Sodium Injection 100mg Pre-filled Syringes	1 Number
7	Enoxaparin Sodium Injection 120mg Pre-filled Syringes	1 Number
8	Enoxaparin Sodium Injection 150mg Pre-filled Syringes	1 Number

For export of 1 Number Pre-filled Syringes from Export Product S. No. 1 to 8 above, imports are allowed separately for each export product as under:

Sl. No.	Import Items	Qty.
1	Enoxaparin Sodium Condition: Pre import condition is imposed in case this is Unregistered and export obligation should be completed within 12 months from the date of Import of each consignment as per Appendix 4J of FTP [2015-20].	1.10 kg / kg content in export product
2	Barrel Syringes	Net +5% wastage
3	Needle Shield	Net +5% wastage
4	Plunger Stoppers	Net +5% wastage
5	Plunger Rods	Net +2% wastage
6	Preventis Needle shielding System	Net +2% wastage

RA concerned may take further necessary action as per above decision of NC.

31	**Case No.:251/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00157/AM20/	RLA File :09/24/040/00043/AM20/	Lic.No/Date:0910067519 14.05.2019	
	Decision: Deferred for comments of TE.			

32	**Case No.:252/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00158/AM20/	RLA File :09/24/040/00069/AM20/	Lic.No/Date:0910067532 15.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Bacitracin for Injection USP 50000 Bacitracin units/vial (Lyo) 25ml Vial *Condition: The firm should account for 432616 Nos each of input at Sl No.2,3,4 of the import list in the resultant product which should be reflected in SBs.	432616.000 Number	1	Bacitracin USP Condition: Pre import condition is imposed in case this is Unregistered and export obligation should be completed within 12 months from the date of Import of each consignment as per Appendix 4J of FTP [2015-20].	273.64 kg
		2	Glass Vials	Relevant as per packing policy
		3	Rubber Stoppers	Relevant as per packing policy
		4	Flip off Seals	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

33	**Case No.:276/1/82-ALC4/2019**	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00182/AM20/	RLA File :03/95/040/00143/AM20/	Lic.No/Date:0310829108 17.05.2019	
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 25.02.2020 has furnished its reply. Deferred for comments of TE.			

34	**Case No.:280/1/82-ALC4/2019**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00186/AM20/	RLA File :09/24/040/00084/AM20/	Lic.No/Date:0910067561 22.05.2019	
	Decision: Deferred for comments of TE.			

35	**Case No.:299/1/82-ALC4/2019**	Party Name:RUBICON RESEARCH PVT. LTD.,	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00205/AM20/	RLA File :03/95/040/00103/AM20/	Lic.No/Date:0310829246 24.05.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020,** followed by Reminder on **12.02.2020** and Final Reminder on **11.06.2020**: **(i) Master Batch Formula (MBF) and (ii) Drug Manufacturing License (DML).** Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

36	**Case No.:301/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00207/AM20/	RLA File :03/94/040/00134/AM20/	Lic.No/Date:0310829265 27.05.2019	
	Decision: Deferred for comments of TE.			

37	**Case No.:305/1/82-ALC4/2019**	Party Name:RUMIT CHEMISYNTH PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00211/AM20/	RLA File :03/95/040/00196/AM20/	Lic.No/Date:0310829292 28.05.2019	
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

38	**Case No.:319/1/82-ALC4/2019**	Party Name:RAVESHIA ORGANICS LLP	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00225/AM20/	RLA File :03/95/040/00204/AM20/	Lic.No/Date:0310829355 30.05.2019	
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

39	**Case No.:1/6/82-ALC4/2019**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00227/AM20/	RLA File :04/24/040/00048/AM20/	Lic.No/Date:0410165665 31.05.2019	
	Decision: Deferred for comments of TE.			

40	**Case No.:9/6/82-ALC4/2019**	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00235/AM20/	RLA File :05/24/040/00108/AM20/	Lic.No/Date:0510410798 03.06.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
colistimethate sodium (sterile with grade) colistimethate sodium (sterile)	1 kg	1	colistimethate sodium (non-sterile)	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

41	**Case No.:18/6/82-ALC4/2019**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00244/AM20/	RLA File :09/24/040/00103/AM20/	Lic.No/Date:0910067628 06.06.2019	
	Decision: Deferred for comments of TE.			

42	**Case No.:25/6/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00251/AM20/	RLA File :09/24/040/00098/AM20/	Lic.No/Date:0910067641 07.06.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Rebamipide	1 kg	1	4-Bromomethyl-1,2-Dihydroquinoline-2-one	0.94 kg
		2	4-chloro benzoyl chloride	0.87 kg
		3	Sodium ethoxide	0.60 kg
		4	Diethyl Malonate	0.91 kg
		5	Methanol	1.85 kg
		6	Toulene	2.52 kg
		7	Palladium carbon	0.004 kg

RA concerned may take further necessary action as per above decision of NC.

43	**Case No.:30/6/82-ALC4/2019**	Party Name:TIDEINDUSTRIES	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00256/AM20/	RLA File :34/24/040/00083/AM20/	Lic.No/Date:3410045200 10.06.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

44	**Case No.:36/6/82-ALC4/2019**	Party Name:NOVEL NUTRIENTS PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00262/AM20/	RLA File :07/24/040/00056/AM20/	Lic.No/Date:0710115041 11.06.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

(i) Copy of Approval from Food & Drugs Administration (FDA) for the export product.
(ii) COA for import item from foreign supplier.

45	**Case No.:33/6/82-ALC4/2019**	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00259/AM20/	RLA File :03/94/040/00197/AM20/	Lic.No/Date:0310829569 12.06.2019	
	Decision: Deferred for comments of TE.			

46	**Case No.:34/6/82-ALC4/2019**	Party Name:DIPS BIOSCIENCE PVT.LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00260/AM20/	RLA File :03/94/040/00199/AM20/	Lic.No/Date:0310829573 12.06.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) **Copy of DML for each export product item showing Approved composition.**			

47	**Case No.:40/6/82-ALC4/2019**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00266/AM20/	RLA File :22/24/040/00101/AM19/	Lic.No/Date:2210016183 12.06.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefoxitin Sodium Sterile	1 kg	1	Cefoxitin Acid	1.062 kg
		2	Acetone	4.025 kg
		3	Sodium lactate 60% aq. Solution	0.50 kg
		4	Activated carbon	0.06 kg

RA concerned may take further necessary action as per above decision of NC.

48	**Case No.:41/6/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00267/AM20/	RLA File :09/24/040/00107/AM20/	Lic.No/Date:0910067652 12.06.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EMPAGLIFLOZIN-IH	1 kg	1	(1S)-1 5-Anhydro-1-C-[4-chloro -3-[[4-[[(3S)-tetrahydro-3-furanyl]oxy]phenyl]methyl]phenyl]-D-glucitol tetraacetate OR (1S)-1 5-Anhydro-1-C-[4-chloro -3-[[4-[[(3S)-tetrahydro-3-furanyl]oxy]phenyl]methyl]phenyl]-D-glucitol	1.525 kg

RA concerned may take further necessary action as per above decision of NC.

49	**Case No.:45/6/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00271/AM20/	RLA File :09/24/040/00114/AM20/	Lic.No/Date:0910067664 13.06.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

50	**Case No.:49/6/82-ALC4/2019**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00275/AM20/	RLA File :05/23/040/00104/AM20/	Lic.No/Date:0510410949 14.06.2019	

Decision: Deferred for comments of TE.

51	**Case No.:50/6/82-ALC4/2019**	Party Name:VISION DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00276/AM20/	RLA File :09/24/040/00121/AM20/	Lic.No/Date:0910067669 14.06.2019	

Decision: Deferred for comments of TE.

52	**Case No.:53/6/82-ALC4/2019**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00279/AM20/	RLA File :03/94/040/00201/AM20/	Lic.No/Date:0310829703 17.06.2019	
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 25.06.2020 has furnished its reply. Deferred for comments of TE.			

53	**Case No.:60/6/82-ALC4/2019**	Party Name:TIDE INDUSTRIES	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00286/AM20/	RLA File :34/24/040/00101/AM20/	Lic.No/Date:3410045217 18.06.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

54	**Case No.:61/6/82-ALC4/2019**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00287/AM20/	RLA File :34/24/040/00102/AM20/	Lic.No/Date:3410045218 19.06.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

55	**Case No.:67/6/82-ALC4/2019**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00293/AM20/	RLA File :34/24/040/00100/AM20/	Lic.No/Date:3410045222 20.06.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

56	**Case No.:75/6/82-ALC4/2019**	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00301/AM20/	RLA File :05/24/040/00172/AM20/	Lic.No/Date:0510411026 24.06.2019	
	Decision: Deferred for comments of TE.			

57	**Case No.:76/6/82-ALC4/2019**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00302/AM20/	RLA File :09/24/040/00132/AM20/	Lic.No/Date:0910067687 24.06.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

58	**Case No.:77/6/82-ALC4/2019**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00303/AM20/	RLA File :09/24/040/00133/AM20/	Lic.No/Date:0910067688 24.06.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

59	**Case No.:89/6/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00315/AM20/	RLA File :09/24/040/00157/AM20/	Lic.No/Date:0910067709 27.06.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Rebamipide	1 kg	1	Rebamipide Sodium	1.177 kg

RA concerned may take further necessary action as per above decision of NC.

60	**Case No.:93/6/82-ALC4/2019**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00319/AM20/	RLA File :08/24/040/00101/AM20/	Lic.No/Date:0810145581 27.06.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

61	**Case No.:103/6/82-ALC4/2019**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00329/AM20/	RLA File :09/24/040/00146/AM20/	Lic.No/Date:0910067735 02.07.2019	
	Decision: Deferred for comments of TE.			

62	**Case No.:107/6/82-ALC4/2019**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00333/AM20/	RLA File :09/24/040/00156/AM20/	Lic.No/Date:0910067741 03.07.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No	Export Product	Qty.	Sl. No.	Import items	Qty.
1	Amlodipine Besylate USP - 2.5 Mg	157500000 Number	1	Amlodipine Besylate	546.525 kg
			2	Anhydrous dibasic calcium Phospahte (A-TAB)	1890.00 kg
			3	Microcrystalline Cellulose	12604.725 kg
			4	Sodium Starch Glycolate	315.00 kg
			5	Colloidal Silicon Dioxide(Aerosil 200)	78.75 kg
			6	Stearic Acid (Hystrene 5016 FG)	236.25 kg
			7	Magnesium Stearate	78.75 kg
2	Amlodipine Besylate USP – 5 Mg	315000000 Number	1	Amlodipine Besylate	2043.195 kg
			2	Anhydrous dibasic calcium Phospahte (A-TAB)	7068.60 kg
			3	Microcrystalline Cellulose	47142.48 kg
			4	Sodium Starch Glycolate	1178.10 kg
			5	Colloidal Silicon Dioxide(Aerosil 200)	294.525 kg
			6	Stearic Acid (Hystrene 5016 FG)	883.575 kg
			7	Magnesium Stearate	294.525 kg
3	Amlodipine Besylate USP – 10 Mg	236250000 Number	1	Amlodipine Besylate	2043.195 kg
			2	Anhydrous dibasic calcium Phospahte (A-TAB)	7068.60 kg
			3	Microcrystalline Cellulose	47142.48 kg
			4	Sodium Starch Glycolate	1178.10 kg
			5	Colloidal Silicon Dioxide(Aerosil 200)	294.525 kg
			6	Stearic Acid (Hystrene 5016 FG)	883.575 kg
			7	Magnesium Stearate	294.525 kg

RA concerned may take further necessary action as per above decision of NC.

63	**Case No.:108/6/82-ALC4/2019**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Withdrawn**
	HQ File :01/82/050/00334/AM20/	RLA File :05/23/040/00129/AM20/	Lic.No/Date:0510411135 03.07.2019	
	Decision: CLA, New Delhi vide e-mail dated **21.08.2020** has confirmed that the subject advance authorization was issued under para **4.07 A (Self Ratification Scheme)** of HBP Vol.I. In view of above, the Committee decided to **withdraw** the case.			

64	**Case No.:112/6/82-ALC4/2019**	Party Name:MAHARSHI PHARMA CHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00338/AM20/	RLA File :08/24/040/00112/AM20/	Lic.No/Date:0810145626 03.07.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Dexamethasone Sodium Phosphate	1 kg	1	16-Alpha Methyl Epoxide (8DM)	0.811 kg

RA concerned may take further necessary action as per above decision of NC.

65	**Case No.:114/6/82-ALC4/2019**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00340/AM20/	RLA File :03/95/040/00318/AM20/	Lic.No/Date:0310830043 03.07.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **14/82-ALC4/2019 dated 06.03.2020**, followed by Reminder on **11.06.2020**:

(i) Master Batch Formula (MBF) and
(ii) Drug Manufacturing License (DML).

In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm to furnish its reply, failing which the case will be rejected.

66	**Case No.:117/6/82-ALC4/2019**	Party Name:SYNTHO CHIRALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00343/AM20/	RLA File :09/24/040/00172/AM20/	Lic.No/Date:0910067749 03.07.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

67	**Case No.:116/6/82-ALC4/2019**	Party Name:LUPIN LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Withdrawn**
	HQ File :01/82/050/00342/AM20/	RLA File :03/95/040/00301/AM20/	Lic.No/Date:0310830087 04.07.2019	
	Decision: RLA, Mumbai vide e-mail dated **11.06.2020** has confirmed that the subject advance authorization was issued under para **4.18** of HBP Vol.I. In view of above, the Committee decided to **withdraw** the case.			

68	**Case No.:122/6/82-ALC4/2019**	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00348/AM20/	RLA File :03/95/040/00329/AM20/	Lic.No/Date:0310830123 05.07.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

69	**Case No.:127/6/82-ALC4/2019**	Party Name:APNAR PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00353/AM20/	RLA File :34/24/040/00098/AM20/	Lic.No/Date:3410045258 05.07.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **14/82-ALC4/2019 dated 06.03.2020**, followed by Reminder on **11.06.2020**: **(i) Export quantity to be given in number of Tablets / Capsules.** **(ii) Detailed working of inputs applied.** **(iii) Master Batch Formula for each export product.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

70	**Case No.:130/6/82-ALC4/2019**	Party Name:ACME GENERICS LLP	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00356/AM20/	RLA File :22/24/040/00026/AM20/	Lic.No/Date:2210016194 08.07.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

71	**Case No.:145/6/82-ALC4/2019**	Party Name:MAHARSHI PHARMA CHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00371/AM20/	RLA File :08/24/040/00114/AM20/	Lic.No/Date:0810145666 09.07.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Complete chemistry, molecular weight and % yield on molar basis.**			

72	**Case No.:146/6/82-ALC4/2019**	Party Name:MAHARSHI PHARMA CHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00372/AM20/	RLA File :08/24/040/00115/AM20/	Lic.No/Date:0810145667 09.07.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Triamcinolone (BP/USP)	1 kg	1	(3-TR) 1,4,9(11),16-Pregnatetraene-21-OL-3,20-Dione-21-Acetate	1 kg
2	Triamcinolone Acetonide (BP/USP)	1 kg	2	(3-TR) 1,4,9(11),16-Pregnatetraene-21-OL-3,20-Dione-21-Acetate	1 kg

RA concerned may take further necessary action as per above decision of NC.

73	**Case No.:150/6/82-ALC4/2019**	Party Name:MAHARSHIPHARMA CHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00376/AM20/	RLA File :08/24/040/00116/AM20/	Lic.No/Date:0810145668 09.07.2019	

Decision: Deferred for comments of TE.

74	**Case No.:151/6/82-ALC4/2019**	Party Name:MAHARSHI PHARMA CHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00377/AM20/	RLA File :08/24/040/00117/AM20/	Lic.No/Date:0810145669 09.07.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

(i) Complete chemistry with molecular weight and % yield on molar basis.

75	**Case No.:148/6/82-ALC4/2019**	Party Name:THINQ PHARMA CRO LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00374/AM20/	RLA File :03/95/040/00338/AM20/	Lic.No/Date:0310830207 10.07.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

76	**Case No.:155/6/82-ALC4/2019**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00381/AM20/	RLA File :03/95/040/00335/AM20/	Lic.No/Date:0310830246 12.07.2019	
	Decision: Deferred for comments of TE.			

77	**Case No.:157/6/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00383/AM20/	RLA File :09/24/040/00187/AM20/	Lic.No/Date:0910067778 12.07.2019	
	Decision: Deferred for comments of TE.			

78	**Case No.:162/6/82-ALC4/2019**	Party Name:ANG LIFESCIENCES INDIA LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00388/AM20/	RLA File :30/24/040/00064/AM20/	Lic.No/Date:3010104756 12.07.2019	
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

79	**Case No.:160/6/82-ALC4/2019**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00386/AM20/	RLA File :03/95/040/00363/AM20/	Lic.No/Date:0310830298 15.07.2019	
	Decision: Deferred for comments of TE.			

80	**Case No.:169/6/82-ALC4/2019**	Party Name:PRACHEM LABORATORIES	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00395/AM20/	RLA File :08/24/040/00123/AM20/	Lic.No/Date:0810145731 17.07.2019	
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

81	**Case No.:170/6/82-ALC4/2019**	Party Name:RUBICON RESEARCH PVT. LTD.,	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00396/AM20/	RLA File :03/95/040/00251/AM20/	Lic.No/Date:0310830404 18.07.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Cyclobenzaprine Tablet 5MG(Net content of Super Tab 3563 kg)	1 Number	1	Anhydrous Lactose (Super Tab)	95.00 mg / 5 mg tablet
2	Cyclobenzaprine Tablet 7.5 mg (Net content of Super Tab 69 kg)	1 Number	1	Anhydrous Lactose (Super Tab)	92.5 mg / 7.5 mg tablet
3	Cyclobenzaprine Tablet10 MG (Net content of Super Tab 13770 kg)	1 Number	1	Anhydrous Lactose (Super Tab)	90.00 mg / 10 mg tablet

RA concerned may take further necessary action as per above decision of NC.

82	**Case No.:199/6/82-ALC4/2019**	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00425/AM20/	RLA File :03/94/040/00312/AM20/	Lic.No/Date:0310830435 19.07.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

(i) Export quantity in number of bottles.
(ii) Master Batch Formula.

83	**Case No.:214/6/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00440/AM20/	RLA File :03/94/040/00324/AM20/	Lic.No/Date:0310830527 24.07.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Efavirenz 600mg, Lamivudine 300mg, Tenofovir Disoproxil Fumarate 300mg Tablets Each Tablet contains: Efavirenz 600mg, Tenofovir Disoproxil Fumarate 300mg, Lamivudine 300mg Tablets	1 Number Tablet	1	Efavirenz	612.0 mg
		2	Lamivudine	306.0 mg
		3	Tenofovir Disoproxil Fumarate	306.0 mg
		4	Croscarmellose Sodium (AC-DI-SOL) NF	123.0 mg
		5	Microcrystalline Cellulose NF (Avicel PH 101)	297.6 mg
		6	Magnesium Stearate NF (Vegetable Grade)	17.0 mg
		7	Hydroxy Propyl Cellulose NF (Klucel LF)	38.4 mg
		8	Lactose for DC (Tablettose 80/Super Tab) BP/PH Eur	199.60 mg
		9	Silica Gel bags 3 GM Stripax R/F	Not an ingredient

RA concerned may take further necessary action as per above decision of NC.

84	**Case No.:215/6/82-ALC4/2019**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00441/AM20/	RLA File :31/83/040/00047/AM20/	Lic.No/Date:3110067483 24.07.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

85	**Case No.:216/6/82-ALC4/2019**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00442/AM20/	RLA File :03/95/040/00413/AM20/	Lic.No/Date:0310830547 24.07.2019	
	Decision: Deferred for comments of TE.			

86	**Case No.:220/6/82-ALC4/2019**	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00446/AM20/	RLA File :03/94/040/00313/AM20/	Lic.No/Date:0310830591 25.07.2019	
	Decision: Deferred for comments of TE.			

87	**Case No.:221/6/82-ALC4/2019**	Party Name:ALPHAMED FORMULATIONS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00447/AM20/	RLA File :09/24/040/00222/AM20/	Lic.No/Date:0910067834 25.07.2019	
	Decision: Deferred for comments of TE.			

88	**Case No.:231/6/82-ALC4/2019**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00457/AM20/	RLA File :09/24/040/00215/AM20/	Lic.No/Date:0910067841 26.07.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

89	**Case No.:234/6/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00460/AM20/	RLA File :09/24/040/00226/AM20/	Lic.No/Date:0910067843 26.07.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
8-chloro-11-[(n-methyl)-4-piperidylidene]-6,11-dihydro-5H-benzo[5,6]cyclohepta(1,2b) pyridine (Methyl Loratadine)	1 kg	1	Meta chloro Benzyl Cyanide	1.37 kg
		2	Dimethyl Carbonyl chloride	0.68 kg

RA concerned may take further necessary action as per above decision of NC.

90	**Case No.:235/6/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00461/AM20/	RLA File :09/24/040/00225/AM20/	Lic.No/Date:0910067844 26.07.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Pinaverium Bromide	1 kg	1	2-(6, 6- Dimethyl) bicyclo [3,1,1] heptae-2-zl] ethanol [Dihydronopol]	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

91	**Case No.:236/6/82-ALC4/2019**	Party Name:ACME GENERICS LLP	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00462/AM20/	RLA File :22/24/040/00031/AM20/	Lic.No/Date:2210016214 26.07.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

92	**Case No.:237/6/82-ALC4/2019**	Party Name:ACME GENERICS LLP	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00463/AM20/	RLA File :22/24/040/00030/AM20/	Lic.No/Date:2210016215 26.07.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

93	**Case No.:238/6/82-ALC4/2019**	Party Name:WOCKHARDT LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00464/AM20/	RLA File :03/95/040/00426/AM20/	Lic.No/Date:0310830632 29.07.2019	
	Decision: Deferred for comments of TE.			

94	**Case No.:243/6/82-ALC4/2019**	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00469/AM20/	RLA File :52/24/040/00023/AM20/	Lic.No/Date:5210043127 29.07.2019	
	Decision: Deferred for comments of TE.			

95	**Case No.:249/6/82-ALC4/2019**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00475/AM20/	RLA File :09/24/040/00232/AM20/	Lic.No/Date:0910067851 30.07.2019	
	Decision: Deferred for comments of TE.			

96	**Case No.:256/6/82-ALC4/2019**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00482/AM20/	RLA File :07/24/040/00100/AM20/	Lic.No/Date:0710115236 01.08.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

97	**Case No.:257/6/82-ALC4/2019**	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00483/AM20/	RLA File :09/24/040/00229/AM20/	Lic.No/Date:0910067855 01.08.2019	
	Decision: Deferred for comments of TE.			

98	**Case No.:264/6/82-ALC4/2019**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00490/AM20/	RLA File :31/83/040/00051/AM20/	Lic.No/Date:3110067490 02.08.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **07.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

99	**Case No.:262/6/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00488/AM20/	RLA File :09/24/040/00244/AM20/	Lic.No/Date:0910067866 05.08.2019	
	Decision: Deferred for comments of TE.			

100	**Case No.:268/6/82-ALC4/2019**	Party Name:CHEMIESYNTH (VAPI)LTD.,	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00494/AM20/	RLA File :03/94/040/00363/AM20/	Lic.No/Date:0310830809 05.08.2019	
	Decision: Deferred for comments of TE.			

101	**Case No.:1/10/82-ALC4/2019**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00575/AM20/	RLA File :04/24/040/00089/AM20/	Lic.No/Date:0410166026 29.08.2019	
	Decision: Deferred for comments of TE.			

102	**Case No.:15/10/82-ALC4/2019**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00589/AM20/	RLA File :09/24/040/00304/AM20/	Lic.No/Date:0910067970 05.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

103	**Case No.:16/10/82-ALC4/2019**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00590/AM20/	RLA File :09/24/040/00289/AM20/	Lic.No/Date:0910067973 05.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

104	**Case No.:18/10/82-ALC4/2019**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00592/AM20/	RLA File :08/24/040/00175/AM20/	Lic.No/Date:0810146100 05.09.2019	
	Decision: Deferred for comments of TE.			

105	**Case No.:19/10/82-ALC4/2019**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00593/AM20/	RLA File :03/95/040/00555/AM20/	Lic.No/Date:0310831392 06.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **10/82-ALC4/2019** dated **29.11.2019**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

106	**Case No.:27/10/82-ALC4/2019**	Party Name:M/S HIMALAYAN PRODUCTS & INDUSTRIES CORPN., P.LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00601/AM20/	RLA File :61/24/040/00007/AM20/	Lic.No/Date:6110001614 06.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

107	**Case No.:28/10/82-ALC4/2019**	Party Name:SRF LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00602/AM20/	RLA File :05/24/040/00296/AM20/	Lic.No/Date:0510411778 06.09.2019	
	Decision: Deferred for comments of TE.			

108	**Case No.:30/10/82-ALC4/2019**	Party Name:MANGALAM DRUGS AND ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00604/AM20/	RLA File :03/95/040/00483/AM20/	Lic.No/Date:0310831434 09.09.2019	
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 16.06.2020 has furnished its reply. Deferred for comments of TE.			

109	**Case No.:31/10/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00605/AM20/	RLA File :09/24/040/00307/AM20/	Lic.No/Date:0910067982 09.09.2019	
	Decision: Deferred for comments of TE.			

110	**Case No.:32/10/82-ALC4/2019**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00606/AM20/	RLA File :34/24/040/00111/AM20/	Lic.No/Date:3410045437 09.09.2019	
	Decision: Deferred for comments of TE.			

111	**Case No.:33/10/82-ALC4/2019**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00607/AM20/	RLA File :09/24/040/00309/AM20/	Lic.No/Date:0910067984 11.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) % yield at each stage of manufacturing.** **(ii) Calculation Sheet for requirement of quantity asked on the basis of % yield and molecular weight.**			

112	**Case No.:34/10/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00608/AM20/	RLA File :09/24/040/00310/AM20/	Lic.No/Date:0910067989 11.09.2019	
	Decision: Deferred for comments of TE.			

113	**Case No.:36/10/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00610/AM20/	RLA File :09/24/040/00295/AM20/	Lic.No/Date:0910067990 11.09.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
N-[N-METHYL-N-((2-ISOPROPYL-4-THLAZOLYL) METHYL) AMINO) CARBONYL]-L-VALINE	1 kg	1	ISOBUTARAMIDE	0.96 kg
		2	L-VALINE	0.78 kg
		3	TETRA HYDRO FURAN	3.88 kg
		4	METHYLINE CHLORIDE	4.12 kg

RA concerned may take further necessary action as per above decision of NC.

114	**Case No.:37/10/82-ALC4/2019**	Party Name:MANKIND PHARMA LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00611/AM20/	RLA File :05/24/040/00336/AM20/	Lic.No/Date:0510411802 11.09.2019	
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 12.06.2020 has furnished its reply. Deferred for comments of TE.			

115	**Case No.:38/10/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00612/AM20/	RLA File :03/94/040/00455/AM20/	Lic.No/Date:0310831483 11.09.2019	
	Decision: Deferred for comments of TE.			

116	**Case No.:42/10/82-ALC4/2019**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00616/AM20/	RLA File :03/94/040/00444/AM20/	Lic.No/Date:0310831519 13.09.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-HYDROXYBENZYL ALCOHOL	1 kg	1	4-HYDROXYBENZALDEHYDE OR PARA HYDROXY BENZALDEHYDE	1.20 kg
		2	SODIUM BOROHYDRIDE	0.23 kg

RA concerned may take further necessary action as per above decision of NC.

117	**Case No.:43/10/82-ALC4/2019**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00617/AM20/	RLA File :03/94/040/00462/AM20/	Lic.No/Date:0310831524 13.09.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

118	**Case No.:48/10/82-ALC4/2019**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00622/AM20/	RLA File :03/94/040/00395/AM20/	Lic.No/Date:0310831546 13.09.2019	

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

119	**Case No.:51/10/82-ALC4/2019**	Party Name:ALPHAMED FORMULATIONS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00625/AM20/	RLA File :09/24/040/00313/AM20/	Lic.No/Date:0910067997 13.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

120	**Case No.:54/10/82-ALC4/2019**	Party Name:SANDHYA ORGANIC CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00628/AM20/	RLA File :03/95/040/00423/AM20/	Lic.No/Date:0310831560 16.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

121	**Case No.:55/10/82-ALC4/2019**	Party Name:SANDHYA ORGANIC CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00629/AM20/	RLA File :03/95/040/00425/AM20/	Lic.No/Date:0310831562 16.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

122	**Case No.:56/10/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00630/AM20/	RLA File :08/24/040/00172/AM20/	Lic.No/Date:0810146177 16.09.2019	
	Decision: Deferred for comments of TE.			

123	**Case No.:57/10/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00631/AM20/	RLA File :08/24/040/00173/AM20/	Lic.No/Date:0810146178 16.09.2019	
	Decision: Deferred for comments of TE.			

124	**Case No.:70/10/82-ALC4/2019**	Party Name:THERAPIVA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00644/AM20/	RLA File :09/24/040/00294/AM20/	Lic.No/Date:0910068000 16.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

125	**Case No.:71/10/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00645/AM20/	RLA File :09/24/040/00311/AM20/	Lic.No/Date:0910068001 16.09.2019	
	Decision: Deferred for comments of TE.			

126	**Case No.:63/10/82-ALC4/2019**	Party Name:RENOWN PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00637/AM20/	RLA File :34/24/040/00182/AM20/	Lic.No/Date:3410045458 17.09.2019	
	Decision: Deferred for comments of TE.			

127	**Case No.:73/10/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00647/AM20/	RLA File :31/82/040/00056/AM20/	Lic.No/Date:3110067535 19.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

128	**Case No.:77/10/82-ALC4/2019**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00651/AM20/	RLA File :34/24/040/00184/AM20/	Lic.No/Date:3410045472 20.09.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TEREPHTHALOYL CHLORIDE	1 kg	1	TEREPHTHALIC ACID	0.833 kg

RA concerned may take further necessary action as per above decision of NC.

129	**Case No.:129/10/82-ALC4/2019**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00703/AM20/	RLA File :34/24/040/00187/AM20/	Lic.No/Date:3410045471 20.09.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

(i) % yield at every stage of reaction.

130	**Case No.:130/10/82-ALC4/2019**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00704/AM20/	RLA File :34/24/040/00188/AM20/	Lic.No/Date:3410045473 20.09.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
OCTANOYL CHLORIDE	1 kg	1	CAPRYLIC ACID	0.904 kg

RA concerned may take further necessary action as per above decision of NC.

131	**Case No.:131/10/82-ALC4/2019**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00705/AM20/	RLA File :34/24/040/00189/AM20/	Lic.No/Date:3410045470 20.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Manufacturing process indicating use of imported raw material in manufacturing process.**			

132	**Case No.:78/10/82-ALC4/2019**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00652/AM20/	RLA File :03/95/040/00621/AM20/	Lic.No/Date:0310831732 23.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Complete Chemical description of the Export Product.**			

133	**Case No.:176/10/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00750/AM20/	RLA File :09/24/040/00322/AM20/	Lic.No/Date:0910068026 23.09.2019	
	Decision: Deferred for comments of TE.			

134	**Case No.:79/10/82-ALC4/2019**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00653/AM20/	RLA File :09/24/040/00327/AM20/	Lic.No/Date:0910068031 24.09.2019	
	Decision: Deferred for comments of TE.			

135	**Case No.:82/10/82-ALC4/2019**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00656/AM20/	RLA File :03/94/040/00422/AM20/	Lic.No/Date:0310831769 24.09.2019	
	Decision: Deferred for comments of TE.			

136	**Case No.:87/10/82-ALC4/2019**	Party Name:OPES HEALTH CARE PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00661/AM20/	RLA File :08/24/040/00202/AM20/	Lic.No/Date:0810146231 25.09.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

137	**Case No.:94/10/82-ALC4/2019**	Party Name:GOVIND LABORATORIES PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00668/AM20/	RLA File :08/24/040/00207/AM20/	Lic.No/Date:0810146235 26.09.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LYNESTRENOL	1 kg	1	19 HYDROXY 4 ANDROSTENE 3,17 DIONE	2.257 kg
		2	1,2 ETHANEDITHIOL	0.480 kg
		3	TETRA HYDRO FURAN	5.80 kg
		4	DIEMETHYL FORMAMIDE	7.96 kg
		5	POTASSIUM TERTIARY BUTOXIDE	2.14 kg
		6	ISOPROPYL ACHOHOL	6.12 kg
		7	DIETHYL ETHER	3.52 kg
		8	SODIUM BOROHYDRIDE	0.163 kg
		9	SODIUM METAL	0.66 kg

RA concerned may take further necessary action as per above decision of NC.

138	**Case No.:96/10/82-ALC4/2019**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00670/AM20/	RLA File :03/94/040/00484/AM20/	Lic.No/Date:0310831860 27.09.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

139	**Case No.:97/10/82-ALC4/2019**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00671/AM20/	RLA File :03/94/040/00485/AM20/	Lic.No/Date:0310831861 27.09.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

140	**Case No.:98/10/82-ALC4/2019**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00672/AM20/	RLA File :03/95/040/00625/AM20/	Lic.No/Date:0310831873 27.09.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

(i) Justification for quantity asked for import item No. 3 -5% Palladium on Carbon Paste Type 87, 5R 487 (Pd/C) on Dry Basis.

(ii) Material balance on % metal content for export product No. 2 – Palladium Metal Sponge and import item No. 4 - RECOVERABLE WASTAGE GENERATED FROM 5% PALLADIUM ON CARBON PASTE TYPE 487,5R 487 (Pd/C) ON DRY BASIS.

(iii) Production / Consumption Data till date for both export products separately duly certified by GST.

141	**Case No.:100/10/82-ALC4/2019**	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00674/AM20/	RLA File :03/94/040/00496/AM20/	Lic.No/Date:0310831890 27.09.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	TRIAMICINOLONE IP/EP/BP/USP	1 kg	1	3,20-DIOXOPREGNA-1,4,9(11),16 - TETRAEN - 21-YLACETATE (3 TR)	1.00 kg
2	TRIAMICINOLONE ACETONIDE IP/EP/BP/USP	1 kg	1	3,20-DIOXOPREGNA-1,4,9(11),16 - TETRAEN - 21-YLACETATE (3 TR)	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

142	**Case No.:102/10/82-ALC4/2019**	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00676/AM20/	RLA File :03/94/040/00497/AM20/	Lic.No/Date:0310831894 27.09.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	TRIAMICINOLONE IP/EP/BP/USP	1 kg	1	9,11 B - EPOXIDE TRIAMCINOLONE (5TR)	1.00 kg
2	TRIAMICINOLONE ACETONIDE IP/EP/BP/USP	1 kg	1	9,11 B - EPOXIDE TRIAMCINOLONE (5TR)	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

143	**Case No.:103/10/82-ALC4/2019**	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00677/AM20/	RLA File :03/94/040/00494/AM20/	Lic.No/Date:0310831896 27.09.2019	

Decision: Deferred for comments of TE.

144	**Case No.:109/10/82-ALC4/2019**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00683/AM20/	RLA File :24/24/040/00028/AM20/	Lic.No/Date:2410042868 27.09.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

145	**Case No.:110/10/82-ALC4/2019**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00684/AM20/	RLA File :08/24/040/00190/AM20/	Lic.No/Date:0810146246 27.09.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

146	**Case No.:112/10/82-ALC4/2019**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00686/AM20/	RLA File :09/24/040/00318/AM20/	Lic.No/Date:0910068049 27.09.2019	
	Decision: Deferred for comments of TE.			

147	**Case No.:113/10/82-ALC4/2019**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00687/AM20/	RLA File :03/95/040/00340/AM20/	Lic.No/Date:0310831915 30.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Recovery of Methanol and its Commercial Value for in production of Export Product No. 1 - STEROCARE CMEA (Coco Mono Ethanol Amide).**			

148	**Case No.:114/10/82-ALC4/2019**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00688/AM20/	RLA File :03/95/040/00135/AM20/	Lic.No/Date:0310831916 30.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Blend ratio of Export Product No. 3 - M 2653 (OXYALKYLATED NONYL PHENOL+p-TERT.BUTYL PHENOL FORMADEHYDE RESIN).**			

149	**Case No.:115/10/82-ALC4/2019**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00689/AM20/	RLA File :31/83/040/00087/AM20/	Lic.No/Date:3110067548 30.09.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

150	**Case No.:120/10/82-ALC4/2019**	Party Name:TADIMETY AROMATICS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00694/AM20/	RLA File :07/24/040/00141/AM20/	Lic.No/Date:0710115523 03.10.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

151	**Case No.:122/10/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00696/AM20/	RLA File :03/94/040/00514/AM20/	Lic.No/Date:0310832013 04.10.2019	
	Decision: Deferred for comments of TE.			

152	**Case No.:123/10/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00697/AM20/	RLA File :03/95/040/00677/AM20/	Lic.No/Date:0310832030 04.10.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ZINC DIBUTYL DITHIOCARBAMATE(ZDBC)	1 kg	1	ZINC OXIDE	0.180 kg
		2	DI-BUTYLAMINE	0.576 kg
		3	CARBON DISULPHIDE	0.343 kg

RA concerned may take further necessary action as per above decision of NC.

153	**Case No.:134/10/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00708/AM20/	RLA File :03/95/040/00678/AM20/	Lic.No/Date:0310832068 07.10.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ZINC DIBUTYL DITHIOCARBAMATE(ZDBC)	1 kg	1	ZINC OXIDE	0.180 kg
		2	DI-BUTYLAMINE	0.576 kg
		3	CARBON DISULPHIDE	0.343 kg

RA concerned may take further necessary action as per above decision of NC.

154	**Case No.:140/10/82-ALC4/2019**	Party Name:LINK PHARMA CHEM LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00714/AM20/	RLA File :34/24/040/00099/AM20/	Lic.No/Date:3410045519 07.10.2019	

Decision: Deferred for comments of TE.

155	**Case No.:138/10/82-ALC4/2019**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00712/AM20/	RLA File :03/95/040/00273/AM20/	Lic.No/Date:0310832108 09.10.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.
1	STERO TEA 99 (Triethanol Amine)	40000.000 kg
2	STEROL 1207 (Fatty Alcohol Poly Glycol Ether/Lauryl Alcohol Ethoxylated)	50000.000 kg
3	STERPHOS FEP 530 (BU2977) (Phosphated sester of nonyl phenol ethoxylate)	100000.000 kg

Sl. No.	Import Items	Qty.
1	TRIETHANOLAMINE 99	39200.000 kg
2	LAURYL MYRISTYL ALCOHOL (LAURYL ALCOHOL)	25000.000 kg
3	ETHYLENE OXIDE	26000.000 kg
4	NONYL PHENOL	51860.000 kg
5	ETHYLENE OXIDE	41490.000 kg

RA concerned may take further necessary action as per above decision of NC.

156	**Case No.:145/10/82-ALC4/2019**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00719/AM20/	RLA File :05/24/040/00377/AM20/	Lic.No/Date:0510412070 10.10.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

157	**Case No.:146/10/82-ALC4/2019**	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00720/AM20/	RLA File :05/24/040/00357/AM20/	Lic.No/Date:0510412071 10.10.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **10/82-ALC4/2019 dated 29.11.2019**, followed by Reminder on **20.01.2020**: **(i) Drug Manufacturing license (DML) of the export product.** **(ii) A copy of 4.07 application of subject advance authorization.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

158	**Case No.:147/10/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00721/AM20/	RLA File :03/94/040/00541/AM20/	Lic.No/Date:0310832145 11.10.2019	
	Decision: Deferred for comments of TE.			

159	**Case No.:159/10/82-ALC4/2019**	Party Name:U K AROMATICS & CHEMICALS	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00733/AM20/	RLA File :03/95/040/00700/AM20/	Lic.No/Date:0310832236 15.10.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	ISOAMYL SALICYLATE	1 kg	1	SALICYLIC ACID	0.737 kg
2	ISOBUTYL SALICYLATE	1 kg	1	SALICYLIC ACID	0.836 kg
3	CINNAMYL ACETATE	1 kg	2	CINNAMIC ALCOHOL	0.894 kg

RA concerned may take further necessary action as per above decision of NC.

160	**Case No.:169/10/82-ALC4/2019**	Party Name:VEERAL ADDITIVES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00743/AM20/	RLA File :03/95/040/00716/AM20/	Lic.No/Date:0310832307 18.10.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
VEENOX 1010 (Penta-Erythritol Tetrakis (3,(3,5-ditertiary-butyl-4-hydroxy Phenyl Propionate)	1 kg	1	2,6 Ditertiary Butyl Phenol	0.950 kg
		2	Methyl Acrylate	0.360 kg
		3	Penta-erythritol	0.127 kg
		4	Lithium Amide	0.001 kg

RA concerned may take further necessary action as per above decision of NC.

161	**Case No.:170/10/82-ALC4/2019**	Party Name:VEERAL ADDITIVES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00744/AM20/	RLA File :03/95/040/00717/AM20/	Lic.No/Date:0310832308 18.10.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
VEENOX 1076 (Octadecyl-3-(3,5-di-tert-butyl-4-hydroxy Phenyl Propionate)	1 kg	1	2,6 Di Tertiary Butyl Phenol	0.531 kg
		2	Methyl Acrylate	0.200 kg
		3	Stearyl Alcohol	0.566 kg
		4	Methanol	Not allowed, since Methanol is obtained as a By-Product and can be used in the production.
		5	Lithium Amide	0.001 kg

RA concerned may take further necessary action as per above decision of NC.

162	**Case No.:171/10/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00745/AM20/	RLA File :03/94/040/00566/AM20/	Lic.No/Date:0310832312 18.10.2019	

Decision: Deferred for comments of TE.

163	**Case No.:173/10/82-ALC4/2019**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00747/AM20/	RLA File :03/94/040/00518/AM20/	Lic.No/Date:0310832317 18.10.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

(i) Raw Material calculation for import No. 2 – Sodium Borohydride on the basis of molecular weight and % yield.

164	**Case No.:179/10/82-ALC4/2019**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00753/AM20/	RLA File :05/24/040/00410/AM20/	Lic.No/Date:0510412195 21.10.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **10/82-ALC4/2019** dated **29.11.2019**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

165	**Case No.:186/10/82-ALC4/2019**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00760/AM20/	RLA File :34/24/040/00173/AM20/	Lic.No/Date:3410045560 22.10.2019	
	Decision: Deferred for comments of TE.			

166	**Case No.:188/10/82-ALC4/2019**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00762/AM20/	RLA File :34/24/040/00143/AM20/	Lic.No/Date:3410045565 23.10.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

167	**Case No.:189/10/82-ALC4/2019**	Party Name:MENTHA& ALLIED PRODUCTS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00763/AM20/	RLA File :05/24/040/00375/AM20/	Lic.No/Date:0510412231 23.10.2019	
	Decision: Deferred for comments of TE.			

168	**Case No.:191/10/82-ALC4/2019**	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00765/AM20/	RLA File :03/94/040/00526/AM20/	Lic.No/Date:0310832396 23.10.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

169	**Case No.:194/10/82-ALC4/2019**	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00768/AM20/	RLA File :07/24/040/00158/AM20/	Lic.No/Date:0710115596 24.10.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Net content of Chlorogenic Acid in import item.** **(ii) COA of import item from Foreign Supplier.**			

170	**Case No.:198/10/82-ALC4/2019**	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00772/AM20/	RLA File :09/24/040/00376/AM20/	Lic.No/Date:0910068138 28.10.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

171	**Case No.:212/10/82-ALC4/2019**	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00786/AM20/	RLA File :09/24/040/00394/AM20/	Lic.No/Date:0910068157 04.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

172	**Case No.:213/10/82-ALC4/2019**	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00787/AM20/	RLA File :09/24/040/00393/AM20/	Lic.No/Date:0910068158 04.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **10/82-ALC4/2019 dated 29.11.2019**, followed by Reminders on **20.01.2020** and **14.08.2020**: **(i) Complete chemical name of the export item.** **(ii) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage** **(iii) A copy of 4.07 application of subject advance authorization.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

173	**Case No.:214/10/82-ALC4/2019**	Party Name:GRANDEUR PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00788/AM20/	RLA File :05/23/040/00251/AM20/	Lic.No/Date:0510412350 05.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

174	**Case No.:217/10/82-ALC4/2019**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00791/AM20/	RLA File :05/24/040/00439/AM20/	Lic.No/Date:0510412361 05.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

175	**Case No.:223/10/82-ALC4/2019**	Party Name:MAPAEX CONSUMER HEALTHCARE PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00797/AM20/	RLA File :56/24/040/00018/AM20/	Lic.No/Date:5610005722 07.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

176	**Case No.:235/10/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00809/AM20/	RLA File :09/24/040/00407/AM20/	Lic.No/Date:0910068176 13.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **10/82-ALC4/2019 dated 29.11.2019**, followed by Reminder on **20.01.2020**: **(i) Complete chemical name of export product.** **(ii) Stepwise complete and balanced chemical reactions showing molecular weight and % yield on molar basis.** **(iii) Technical justification for the yields at various steps.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

177	**Case No.:238/10/82-ALC4/2019**	Party Name:ATUL LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00812/AM20/	RLA File :08/24/040/00258/AM20/	Lic.No/Date:0810146544 13.11.2019	
	Decision: Deferred for comments of TE.			

178	**Case No.:239/10/82-ALC4/2019**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00813/AM20/	RLA File :03/94/040/00587/AM20/	Lic.No/Date:0310832731 13.11.2019	
	Decision: Deferred for comments of TE.			

179	**Case No.:241/10/82-ALC4/2019**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00815/AM20/	RLA File :09/24/040/00411/AM20/	Lic.No/Date:0910068182 14.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

180	**Case No.:243/10/82-ALC4/2019**	Party Name:U K AROMATICS & CHEMICALS	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00817/AM20/	RLA File :03/95/040/00795/AM20/	Lic.No/Date:0310832762 14.11.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	BENZYL BUTYRATE	1 kg	1	N BUTYRIC ACID	0.581 kg
2	ISO AMYL BUTYRATE	1 kg	2	N BUTYRIC ACID	0.655 kg
3	PHENOXY ETHYL ISO BUTYRATE	1 kg	3	ISO BUTYRIC ACID	0.497 kg

RA concerned may take further necessary action as per above decision of NC.

181	**Case No.:244/10/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00818/AM20/	RLA File :03/94/040/00636/AM20/	Lic.No/Date:0310832767 14.11.2019	
	Decision: Deferred for comments of TE.			

182	**Case No.:245/10/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00819/AM20/	RLA File :09/24/040/00414/AM20/	Lic.No/Date:0910068184 14.11.2019	
	Decision: Deferred for comments of TE.			

183	**Case No.:246/10/82-ALC4/2019**	Party Name:NISARG BIOSCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00820/AM20/	RLA File :09/24/040/00403/AM20/	Lic.No/Date:0910068187 14.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

184	**Case No.:249/10/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00823/AM20/	RLA File :03/95/040/00791/AM20/	Lic.No/Date:0310832783 14.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Recovery of Methanol in kgs in the process and its commercial value.** **(ii) Justification for low yield of 63%.**			

185	**Case No.:250/10/82-ALC4/2019**	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00824/AM20/	RLA File :03/95/040/00702/AM20/	Lic.No/Date:0310832785 14.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) **Appendix 4E having all technical details i.e chemistry, molecular weight, % yield and material balance.**			

186	**Case No.:252/10/82-ALC4/2019**	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00826/AM20/	RLA File :03/94/040/00639/AM20/	Lic.No/Date:0310832792 14.11.2019	
	Decision: Deferred for comments of TE.			

187	**Case No.:247/10/82-ALC4/2019**	Party Name:VEKO CARE PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00821/AM20/	RLA File :31/83/040/00104/AM20/	Lic.No/Date:3110067591 15.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

188	**Case No.:253/10/82-ALC4/2019**	Party Name:VINS BIOPRODUCTS LTD`	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00827/AM20/	RLA File :09/24/040/00410/AM20/	Lic.No/Date:0910068189 15.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

189	**Case No.:254/10/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00828/AM20/	RLA File :03/94/040/00628/AM20/	Lic.No/Date:0310832799 15.11.2019	
	Decision: Deferred for comments of TE.			

190	**Case No.:255/10/82-ALC4/2019**	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00829/AM20/	RLA File :09/24/040/00421/AM20/	Lic.No/Date:0910068191 15.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

191	**Case No.:256/10/82-ALC4/2019**	Party Name:MEDREICH LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/00830/AM20/	RLA File :07/24/040/00171/AM20/	Lic.No/Date:0710115694 15.11.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
REBAMIPIDE 100MG TABLETS [91000000 No.]	1 Number Tablet	1	REBAMIPIDE JP	102.00 mg
		2	ETHYL ALCOHOL 200 PROOF [ETHANOL] [QTY IN LTRS: 13,357.45]	151.00 mg

RA concerned may take further necessary action as per above decision of NC.

192	**Case No.:258/10/82-ALC4/2019**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00832/AM20/	RLA File :07/24/040/00178/AM20/	Lic.No/Date:0710115700 18.11.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

193	**Case No.:259/10/82-ALC4/2019**	Party Name:NISARG BIOSCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00833/AM20/	RLA File :09/24/040/00424/AM20/	Lic.No/Date:0910068197 18.11.2019	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019:

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.

194	**Case No.:261/10/82-ALC4/2019**	Party Name:AVIEUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00835/AM20/	RLA File :31/83/040/00101/AM20/	Lic.No/Date:3110067594 18.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

195	**Case No.:262/10/82-ALC4/2019**	Party Name:REYAANSH HEALTHCARE	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00836/AM20/	RLA File :03/95/040/00757/AM20/	Lic.No/Date:0310832850 18.11.2019	
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

196	**Case No.:263/10/82-ALC4/2019**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00837/AM20/	RLA File :03/95/040/00812/AM20/	Lic.No/Date:0310832853 19.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Exact specification and blend ratio of Export Product No. 1 and 2.**			

197	**Case No.:266/10/82-ALC4/2019**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00840/AM20/	RLA File :09/24/040/00412/AM20/	Lic.No/Date:0910068203 19.11.2019	
	Decision: Deferred for comments of TE.			

198	**Case No.:267/10/82-ALC4/2019**	Party Name:AVIEUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00841/AM20/	RLA File :31/83/040/00108/AM20/	Lic.No/Date:3110067598 19.11.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. **14/82-ALC4/2019** dated **06.03.2020**, followed by Reminder on **14.08.2020** as per Policy Circular No. 23/2015-20, dated 15.05.2019: In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its 4.07 application, failing which the case will be rejected.			

199	**Case No.:268/10/82-ALC4/2019**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/00842/AM20/	RLA File :09/24/040/00365/AM20/	Lic.No/Date:0910068207 20.11.2019	
	Decision: Deferred for comments of TE.			

200	**Case No.:1/3/82-ALC4/2020**	Party Name:ZEISS PHARMACEUTICALS PVT.LTD.,	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01428/AM21/	RLA File :30/22/040/00037/AM21/	Lic.No/Date:3010105262 25.06.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE			

201	**Case No.:2/3/82-ALC4/2020**	Party Name:LANTECH PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/01429/AM21/	RLA File :09/24/040/00179/AM21/	Lic.No/Date:0910068906 26.06.2020	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
(2R,5S)-5-(4-Amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylic acid (1R,2S,5R)-menthyl ester	1 kg	1	Menthol (L-Menthol)	0.61 kg
		2	Glyoxalic acid (50%)	0.68 kg
		3	Cyclohexane	0.61 kg
		4	2,5-Dihydroxy-1,4-dithiane	0.28 kg
		5	Toluene	0.41 kg
		6	Hexanes	1.01 kg
		7	Triethylamine	0.13 kg
		8	Triphosgene	0.42 kg
		9	5-Fluoro cytosine	0.49 kg
		10	Hexamethyldisilazane	0.53 kg
		11	Methylene dichloride	1.87 kg
		12	Methyl tert-butyl ether	3.39 kg
		13	Methanol	0.93 kg

RA concerned may take further necessary action as per above decision of NC.

202	**Case No.:3/3/82-ALC4/2020**	Party Name:ALTA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01430/AM21/	RLA File :03/94/040/00205/AM21/	Lic.No/Date:0310836920 29.06.2020	

Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

203	**Case No.:4/3/82-ALC4/2020**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01431/AM21/	RLA File :07/24/040/00092/AM21/	Lic.No/Date:0710116675 29.06.2020	

Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

204	**Case No.:5/3/82-ALC4/2020**	Party Name:MANGALAM DRUGS AND ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01432/AM21/	RLA File :03/95/040/00198/AM21/	Lic.No/Date:0310836938 29.06.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

205	**Case No.:6/3/82-ALC4/2020**	Party Name:SHIRDI CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01433/AM21/	RLA File :03/95/040/00196/AM21/	Lic.No/Date:0310836944 30.06.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

206	**Case No.:7/3/82-ALC4/2020**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/01434/AM21/	RLA File :03/94/040/00213/AM21/	Lic.No/Date:0310836948 30.06.2020	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CORROSION INHIBITOR (containing NLT 80% Tall Oil Fatty Acid	1 kg	1	TALL OIL FATTY ACID	0.80 kg
		2	DIETHYLENETRIAMINE (DETA)	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

207	**Case No.:8/3/82-ALC4/2020**	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01435/AM21/	RLA File :05/24/040/00143/AM21/	Lic.No/Date:0510414507 30.06.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

208	**Case No.:9/3/82-ALC4/2020**	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01436/AM21/	RLA File :05/24/040/00144/AM21/	Lic.No/Date:0510414508 30.06.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

209	**Case No.:10/3/82-ALC4/2020**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01437/AM21/	RLA File :03/94/040/00210/AM21/	Lic.No/Date:0310836960 30.06.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

210	**Case No.:11/3/82-ALC4/2020**	Party Name:MAHI DRUGS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01438/AM21/	RLA File :26/24/040/00003/AM21/	Lic.No/Date:2610012912 30.06.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

211	**Case No.:12/3/82-ALC4/2020**	Party Name:FDC LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01439/AM21/	RLA File :03/94/040/00216/AM21/	Lic.No/Date:0310836966 30.06.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

212	**Case No.:20/3/82-ALC4/2020**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01447/AM21/	RLA File :09/24/040/00143/AM21/	Lic.No/Date:0910068917 30.06.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

213	**Case No.:13/3/82-ALC4/2020**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01440/AM21/	RLA File :03/94/040/00201/AM21/	Lic.No/Date:0310836986 01.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

214	**Case No.:14/3/82-ALC4/2020**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01441/AM21/	RLA File :03/94/040/00202/AM21/	Lic.No/Date:0310836987 01.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

215	**Case No.:15/3/82-ALC4/2020**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01442/AM21/	RLA File :03/94/040/00200/AM21/	Lic.No/Date:0310836988 01.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

216	**Case No.:16/3/82-ALC4/2020**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01443/AM21/	RLA File :03/94/040/00979/AM20/	Lic.No/Date:0310836990 01.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

217	**Case No.:17/3/82-ALC4/2020**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01444/AM21/	RLA File :03/94/040/01071/AM20/	Lic.No/Date:0310836991 01.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

218	**Case No.:18/3/82-ALC4/2020**	Party Name:TOJO VIKAS INTERNATIONAL PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01445/AM21/	RLA File :05/24/040/00149/AM21/	Lic.No/Date:0510414531 01.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

219	**Case No.:19/3/82-ALC4/2020**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01446/AM21/	RLA File :03/94/040/00157/AM21/	Lic.No/Date:0310837001 01.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

220	**Case No.:21/3/82-ALC4/2020**	Party Name:ARCH PROTECTION CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/01448/AM21/	RLA File :03/94/040/00195/AM21/	Lic.No/Date:0310837011 02.07.2020	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BIT 84 precentage 400 BB IN (1 2 Benzisothiazolinone) – 3 – One (84% total solid)	1 kg	1	2-Chlorobenzonitrile	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

221	**Case No.:22/3/82-ALC4/2020**	Party Name:ENCEE AROMATICS PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01449/AM21/	RLA File :32/24/040/00019/AM21/	Lic.No/Date:3210079591 02.07.2020	

Decision: This case appeared for the first time before the Norms Committee. The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

(i) Stoichiometric Balance for import item and yield of reaction starting from Glycerine.
(ii) Justification for low yield, if any.
(iii) Production / Consumption Data duly certified by GST.

222	**Case No.:23/3/82-ALC4/2020**	Party Name:SAISONS TRADE & INDUSTRY PVT LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01450/AM21/	RLA File :03/95/040/00201/AM21/	Lic.No/Date:0310837035 06.07.2020	

Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

223	**Case No.:24/3/82-ALC4/2020**	Party Name:MANKIND PHARMA LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01451/AM21/	RLA File :05/24/040/00161/AM21/	Lic.No/Date:0510414565 06.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.			

224	**Case No.:25/3/82-ALC4/2020**	Party Name:U K AROMATICS & CHEMICALS	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/01452/AM21/	RLA File :03/95/040/00214/AM21/	Lic.No/Date:0310837048 06.07.2020	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	PHENOXY ETHYL ISO BUTYRATE	1 kg	1	ISO BUTYRIC ACID	0.494 kg
2	PHENYL ETHYL ISO BUTYRATE	1 kg	1	ISO BUTYRIC ACID	0.539 kg
3	BENZYL ISO BUTYRATE	1 kg	1	ISO BUTYRIC ACID	0.581 kg

RA concerned may take further necessary action as per above decision of NC.

225	**Case No.:26/3/82-ALC4/2020**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01453/AM21/	RLA File :03/94/040/01083/AM20/	Lic.No/Date:0310837056 07.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

226	**Case No.:27/3/82-ALC4/2020**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01454/AM21/	RLA File :31/83/040/00025/AM21/	Lic.No/Date:3110067787 07.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

227	**Case No.:35/3/82-ALC4/2020**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01462/AM21/	RLA File :09/24/040/00070/AM21/	Lic.No/Date:0910068942 07.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.			

228	**Case No.:28/3/82-ALC4/2020**	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01455/AM21/	RLA File :03/95/040/00192/AM21/	Lic.No/Date:0310837078 08.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

229	**Case No.:29/3/82-ALC4/2020**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01456/AM21/	RLA File :03/94/040/00227/AM21/	Lic.No/Date:0310837081 08.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.			

230	**Case No.:30/3/82-ALC4/2020**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01457/AM21/	RLA File :31/83/040/00020/AM21/	Lic.No/Date:3110067788 08.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

231	**Case No.:31/3/82-ALC4/2020**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01458/AM21/	RLA File :03/94/040/00218/AM21/	Lic.No/Date:0310837120 09.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

232	**Case No.:32/3/82-ALC4/2020**	Party Name:SHARON BIO MEDICINE LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01459/AM21/	RLA File :03/95/040/00141/AM21/	Lic.No/Date:0310837129 10.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred comments of TE.			

233	**Case No.:33/3/82-ALC4/2020**	Party Name:PI INDUSTRIES LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/01460/AM21/	RLA File :13/24/040/00024/AM21/	Lic.No/Date:1310049624 10.07.2020	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PENTOXAZONE TECHNICAL 3-(4-Chloro-5-Cyclopentyloxy-2-Fluorophenyl)-5-Isopropylidene-1,3 Oxazolidine-2,4-Dione	1 kg	1	Para Flouro Phenol	0.488 kg
		2	Ethyl Chloro Formate	1.207 kg
		3	Cyclopentyl Bromide	1.095 kg
		4	Ethyl-2-hydroxy-3-methylbut-3-enoate	0.858 kg

RA concerned may take further necessary action as per above decision of NC.

234	**Case No.:34/3/82-ALC4/2020**	Party Name:MANKIND PHARMA LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01461/AM21/	RLA File :05/24/040/00168/AM21/	Lic.No/Date:0510414600 10.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.			

235	**Case No.:36/3/82-ALC4/2020**	Party Name:LINK PHARMA CHEM LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01463/AM21/	RLA File :34/24/040/00085/AM21/	Lic.No/Date:3410046202 10.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

236	**Case No.:37/3/82-ALC4/2020**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01464/AM21/	RLA File :07/24/040/00102/AM21/	Lic.No/Date:0710116730 10.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

237	**Case No.:43/3/82-ALC4/2020**	Party Name:HETERO LABS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01470/AM21/	RLA File :09/24/040/00148/AM21/	Lic.No/Date:0910068954 10.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

238	**Case No.:44/3/82-ALC4/2020**	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01471/AM21/	RLA File :09/24/040/00159/AM21/	Lic.No/Date:0910068951 10.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

239	**Case No.:45/3/82-ALC4/2020**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01472/AM21/	RLA File :09/24/040/00144/AM21/	Lic.No/Date:0910068952 10.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.			

240	**Case No.:38/3/82-ALC4/2020**	Party Name:KLJ PLASTICIZERS LIMITED.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01465/AM21/	RLA File :05/23/040/00071/AM21/	Lic.No/Date:0510414611 13.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.			

241	**Case No.:39/3/82-ALC4/2020**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01466/AM21/	RLA File :07/24/040/00105/AM21/	Lic.No/Date:0710116735 13.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

242	**Case No.:40/3/82-ALC4/2020**	Party Name:TIDE INDUSTRIES	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01467/AM21/	RLA File :34/24/040/00086/AM21/	Lic.No/Date:3410046210 13.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

243	**Case No.:41/3/82-ALC4/2020**	Party Name:ATUL LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01468/AM21/	RLA File :08/24/040/00075/AM21/	Lic.No/Date:0810148122 14.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.			

244	**Case No.:42/3/82-ALC4/2020**	Party Name:INTAS PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01469/AM21/	RLA File :08/24/040/00077/AM21/	Lic.No/Date:0810148124 14.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

245	**Case No.:46/3/82-ALC4/2020**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01473/AM21/	RLA File :03/94/040/00254/AM21/	Lic.No/Date:0310837163 14.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

246	**Case No.:47/3/82-ALC4/2020**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01474/AM21/	RLA File :03/94/040/00257/AM21/	Lic.No/Date:0310837175 14.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.			

247	**Case No.:48/3/82-ALC4/2020**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01475/AM21/	RLA File :03/95/040/00224/AM21/	Lic.No/Date:0310837203 15.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

248	**Case No.:49/3/82-ALC4/2020**	Party Name:NEOGENCHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01476/AM21/	RLA File :03/95/040/00051/AM21/	Lic.No/Date:0310837205 15.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

249	**Case No.:50/3/82-ALC4/2020**	Party Name:ABBOTT HEALTH CARE PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01477/AM21/	RLA File :03/94/040/00211/AM21/	Lic.No/Date:0310837210 15.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

250	**Case No.:51/3/82-ALC4/2020**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01478/AM21/	RLA File :03/94/040/00232/AM21/	Lic.No/Date:0310837216 15.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

251	**Case No.:52/3/82-ALC4/2020**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01479/AM21/	RLA File :03/94/040/00260/AM21/	Lic.No/Date:0310837228 16.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

252	**Case No.:55/3/82-ALC4/2020**	Party Name:STYRAX LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01482/AM21/	RLA File :09/24/040/00166/AM21/	Lic.No/Date:0910068964 17.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

253	**Case No.:53/3/82-ALC4/2020**	Party Name:MEHTA API PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01480/AM21/	RLA File :03/95/040/00231/AM21/	Lic.No/Date:0310837276 20.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

254	**Case No.:54/3/82-ALC4/2020**	Party Name:ASTRAL STERITECH PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01481/AM21/	RLA File :34/24/040/00096/AM21/	Lic.No/Date:3410046228 20.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

255	**Case No.:56/3/82-ALC4/2020**	Party Name:INNOVARE LABS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01483/AM21/	RLA File :09/24/040/00174/AM21/	Lic.No/Date:0910068965 20.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

256	**Case No.:57/3/82-ALC4/2020**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01484/AM21/	RLA File :09/24/040/00199/AM21/	Lic.No/Date:0910068980 20.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

257	**Case No.:58/3/82-ALC4/2020**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01485/AM21/	RLA File :05/24/040/00176/AM21/	Lic.No/Date:0510414657 21.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

258	**Case No.:59/3/82-ALC4/2020**	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01486/AM21/	RLA File :08/24/040/00095/AM21/	Lic.No/Date:0810148200 21.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

259	**Case No.:60/3/82-ALC4/2020**	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01487/AM21/	RLA File :05/23/040/00085/AM21/	Lic.No/Date:0510414674 21.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

260	**Case No.:67/3/82-ALC4/2020**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01494/AM21/	RLA File :09/24/040/00209/AM21/	Lic.No/Date:0910068983 21.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.			

261	**Case No.:68/3/82-ALC4/2020**	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01495/AM21/	RLA File :09/24/040/00208/AM21/	Lic.No/Date:0910068986 21.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

262	**Case No.:61/3/82-ALC4/2020**	Party Name:PI INDUSTRIES LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/01488/AM21/	RLA File :13/24/040/00027/AM21/	Lic.No/Date:1310049632 22.07.2020	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-(3-Chloro-4,5,6,7-tetrahydropyrazolo[1,5-a]pyridin-2-yl)-5-[methyl(prop-2-ynyl)amino]pyrazole-4-carbonitrile (PYRACLONIL)	1 kg	1	Malononitrile	0.555 kg
		2	Trimethylorthoformate	1.973 kg
		3	1, 1, 7-trichloro-1-hepten-3-one	1.263 kg
		4	Hydrazine hydrate	1.998 kg
		5	Propargyl chloride 65% Xylene Solution	0.668 kg

RA concerned may take further necessary action as per above decision of NC.

263	**Case No.:62/3/82-ALC4/2020**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01489/AM21/	RLA File :03/95/040/00240/AM21/	Lic.No/Date:0310837311 22.07.2020	

Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.

264	**Case No.:63/3/82-ALC4/2020**	Party Name:SUPERMINT EXPORTS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01490/AM21/	RLA File :05/24/040/00191/AM21/	Lic.No/Date:0510414685 22.07.2020	

Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

265	**Case No.:64/3/82-ALC4/2020**	Party Name:USV PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01491/AM21/	RLA File :03/95/040/00236/AM21/	Lic.No/Date:0310837333 22.07.2020	

Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.

266	**Case No.:65/3/82-ALC4/2020**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01492/AM21/	RLA File :34/24/040/00098/AM21/	Lic.No/Date:3410046235 22.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

267	**Case No.:69/3/82-ALC4/2020**	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01496/AM21/	RLA File :09/24/040/00185/AM21/	Lic.No/Date:0910068991 22.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

268	**Case No.:66/3/82-ALC4/2020**	Party Name:ETERNIS FINE CHEMICALS LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01493/AM21/	RLA File :03/94/040/00267/AM21/	Lic.No/Date:0310837390 23.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.			

269

	Case No.:73/3/82-ALC4/2020	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Approved**
	HQ File :01/82/050/01500/AM21/	RLA File :09/24/040/00186/AM21/	Lic.No/Date:0910068994 23.07.2020	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2,6-DIHYDROXY ACETOPHENONE	1 kg	1	RESORCINOL	1.77 kg
		2	CHLOROFORM	1.86 kg
		3	METHYL ACETOACETAE	3.97 kg

RA concerned may take further necessary action as per above decision of NC.

270	**Case No.:70/3/82-ALC4/2020**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01497/AM21/	RLA File :05/24/040/00159/AM21/	Lic.No/Date:0510414709 24.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

271	**Case No.:71/3/82-ALC4/2020**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01498/AM21/	RLA File :34/24/040/00404/AM20/	Lic.No/Date:3410046248 24.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. Deferred for comments of TE.			

272	**Case No.:72/3/82-ALC4/2020**	Party Name:CIPLA LIMITED.	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01499/AM21/	RLA File :03/94/040/00264/AM21/	Lic.No/Date:0310837414 27.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

273	**Case No.:74/3/82-ALC4/2020**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2020 07.08.2020	**Status: Deferred**
	HQ File :01/82/050/01501/AM21/	RLA File :07/24/040/00118/AM21/	Lic.No/Date:0710116798 27.07.2020	
	Decision: This case appeared for the first time before the Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

MANUAL CASES

Case No.	**Z-01**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Jindal Drugs Ltd., Mumbai**
HQ F. No.	01/82/162/00040/AM20/DES-III
RLA F. No.	03/94/040/00947/AM12/
Advance Authorization No. and Date	0310679441 dated 31.01.2012
Subject	**Writ Petition 12932 of 2019 (Stamp Number 30878/2019) in Mumbai High Court – regarding norms fixation pending – M/s Jindal Drugs Ltd., Mumbai**

Decision: The Committee considered the case as per agenda in the presence of technical experts and on the basis of information provided by the firm as per **Certificate of Analysis (COA)**, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	**Qty.**	**Sl. No.**	**Import items**	**Qty.**
WINTER GREEN OIL (Rectified) (containing Methyl Salicylate 99.70%)	1 kg	1	METHYL SALICYLATE CRUDE (Purity 89.96%)	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	**Z-02**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Neuland Laboratories Ltd, Hyderabad**
HQ F. No.	01/82/050/00973/AM20/DES-III
RLA F. No.	09/24/040/00321/AM20
Advance Authorization No. and Date	0910068027 dated 23.09.2019
Subject	**Request of M/s Neuland Laboratories Ltd, Hyderabad, for revision/correction in adhoc norms fixed against Advance Authorization No. 0910068027 dated 23.09.2019**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to correct the description of Export Product and Import Item. Accordingly, the Committee decided to revise the norms as under:

Export product	**Qty.**	**S. No.**	**Import items**	**Qty.**
IBREXAFUN**GERP** CITRATE	1 kg	1.	ENFUMA**FUNGIN**	4.55 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	**Z-03**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Infinity Laboratories Pvt. Ltd., Chandigarh**
HQ F. No.	01/82/050/01055/AM16/DES-III
RLA F. No.	22/24/040/00027/AM16
Advance Authorization No. and Date	2210015273 dated 31.07.2015
Subject	**Request of RLA, Chandigarh for issuance of clarification regarding description of Export Product Levofloxacin and Leveofloxacin Hemihydrate against Advance Authorization No. 2210015273 dated 31.07.2015 issued to M/s Infinity Laboratories Pvt. Ltd., Chandigarh**

Decision: The Committee considered the case as per agenda in the presence of technical experts, it was observed that Levofloxacin is also used as Levofloxacin Hemihydrate. Hence, RLA, Chandigarh can accept both the descriptions of Export Product for redemption of the subject Advance Authorization.

In view of above, it was decided to revise the description of Export Product to read as under:

LEVOFLOXACIN / LEVOFLOXACIN HEMIHYDRATE

Rest of the earlier Minutes of this case would remain the same.
RA concerned may take further necessary action as per above decision of NC.

Case No.	**Z-04**
Meeting No.	**03/AM21**
Date	**02/09/2020**
RLA's Name	**M/s Alphamed Formulations P. Ltd.**
HQ F. No.	01/82/162/00044/AM20/DES-III
RLA F. No.	09/70/040/00172/AM20
Advance Authorization No. and Date	0910068474 dated 14.02.2020
Subject	**Request of RLA, Secunderabad for confirmation regarding quantity allowed in respect of Advance Authorization No. 0910068474 dated 14.02.2020**

Decision: The Committee considered the request dated 13.02.2020 received from RLA, Secunderabad in the presence of technical experts and it was decided to clarify as under:

Export product	Qty.	Sl. No.	Import items	Qty.
Orlistat Pellets 50%	1 kg	1	Orlistat (ASSAY – 98%)	0.505 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	**Z-05**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Transpek Industry Limited, Vadodara**
HQ F. No.	01/82/050/01969/AM19/DES-III
RLA F. No.	34/24/040/00196/AM19
Advance Authorization No. and Date	3410044498 dated 14.09.2018
Subject	**Request of M/s Transpek Industry Limited, Vadodara for revision of norms against Advance Authorization No. 3410044498 dated 14.09.2018**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that both the ITC HS Code and description of Export Product have been amended vide Notification No. 38/2015-20, dated 01.01.2020 as under:

As per 4.07 application		As per Notification No. 38/2015-2020 dated 01.01.2020	
ITC HS Code	Export Product	ITC HS Code	Export Product
29159090	**OCTANOYL CHLORIDE**	**29159060**	**N-OCTANOYL CHLORIDE**

In view of above, the Committee after deliberation decided to amend the description of Export Product from '**OCTANOYL CHLORIDE'** to **"N – OCTANOYL CHLORIDE**".

Rest of the earlier Minutes of this case would remain the same.
RA concerned may take further necessary action as per above decision of NC.

Case No.	**Z-06**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Songwon Speciality Chemicals-India Pvt. Ltd., Vadodara**
HQ F. No.	01/82/050/01144/AM19/DES-III 01/82/050/01539/AM19/DES-III 01/82/050/01155/AM19/DES-III
RLA F. No.	34/24/040/00024/AM19 34/24/040/00334/AM18 34/24/040/00169/AM19/
Advance Authorization No. and Date	3410044223 dated 08.06.2018 3410043930 dated 06.03.2018 3410044585 dated 12.10.2018
Subject	**Request of M/s Songwon Speciality Chemicals-India Pvt. Ltd., Vadodara for revision of adhoc norms against Advance Authorization Nos. 3410044223 dated 08.06.2018, 3410043930 dated 06.03.2018 and 3410044585 dated 12.10.2018**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:

(i) Production / Consumption data for the licensing period duly certified by GST Authorities.

Case No.	**Z-07**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Songwon Speciality Chemicals-India Pvt. Ltd., Vadodara**
HQ F. No.	01/82/050/01146/AM19/DES-III
RLA F. No.	34/24/040/00232/AM19
Advance Authorization No. and Date	3410044578 dated 11.10.2018
Subject	**Request of M/s Songwon Speciality Chemicals-India Pvt. Ltd., Vadodara for revision of adhoc norms against Advance Authorization No. 3410044578 dated 11.10.2018**
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Production / Consumption data for the licensing period duly certified by GST Authorities.**	

Case No.	**Z-08**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Mangalam Drugs and Organics Ltd., Mumbai**
HQ F. No.	01/82/050/00442/AM18/DES-III
RLA F. No.	03/95/040/00166/AM18
Advance Authorization No. and Date	0310813843 dated 07.06.2017
Subject	**Request of M/s Mangalam Drugs and Organics Ltd., Mumbai for revision/correction in adhoc norms fixed against Advance Authorization No. 0310813843 dated 07.06.2017**
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to amend the description of Export Product to read as **"ARTEMETHER".** Rest of the earlier Minutes of this case would remain the same. RA concerned may take further necessary action as per above decision of NC.	

Case No.	**Z-09**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Stericat Gustrings Pvt. Ltd., New Delhi**
HQ F. No.	01/82/050/00294/AM14/DES-III
RLA F. No.	05/24/040/00091/AM14
Advance Authorization No. and Date	0510358000 dated 25.06.2013
Subject	**Request of M/s Stericat GustringsPvt. Ltd., New Delhi for fixation of adhoc norms against Advance Authorization No. 0510358000 dated 25.06.2013**
Decision: Deferred for comments of TE.	

Case No.	**Z-10**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.)**
HQ F. No.	01/85/050/00054/AM14/DES-III
RLA F. No.	09/24/040/00115/AM14
Advance Authorization No. and Date	0910056522 dated 01.07.2013
Subject	**Request of M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.) for fixation of adhoc norms against Advance Authorization No. 0910056522 dated 01.07.2013**
Decision: Deferred for comments of TE.	

Case No.	**Z-11**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.)**
HQ F. No.	01/85/050/00169/AM13/DES-III
RLA F. No.	09/24/040/00502/AM13
Advance Authorization No. and Date	0910054980 dated 08.02.2013
Subject	**Request of M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.) for fixation of adhoc norms against Advance Authorization No. 0910054980 dated 08.02.2013**
Decision: Deferred for comments of TE.	

Case No.	**Z-12**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.)**
HQ F. No.	01/82/050/00650/AM14/DES-III
RLA F. No.	09/24/040/00178/AM14
Advance Authorization No. and Date	0910057260 dated 21.08.2013
Subject	**Request of M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.) for fixation of adhoc norms against Advance Authorization No. 0910057260 dated 21.08.2013**
Decision: Deferred for comments of TE.	

Case No.	**Z-13**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.)**
HQ F. No.	01/85/050/00002/AM13/DES-III
RLA F. No.	09/24/040/00452/AM12
Advance Authorization No. and Date	0910050555 dated 30.12.2011
Subject	**Request of M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.) for revision/correction in adhoc norms fixed against Advance Authorization No. 0910050555 dated 30.12.2011**
Decision: Deferred for comments of TE.	

Case No.	**Z-14**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s CIPLA Limited, Mumbai**
HQ F. No.	01/82/050/00403/AM20/DES-III
RLA F. No.	03/94/040/00254/AM17
Advance Authorization No. and Date	0310805844 dated 30.06.2016
Subject	**Request of M/s Cipla Ltd, Mumbai for revision/correction in adhoc norms fixed against Advance Authorization No. 0310805844 dated 30.06.2016**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that NC while fixing norms, wrongly mentioned the pack size as 100 ml against the Export Product Amoxicillin and Clavulanate Potassium for oral suspension USP 600 mg / 42.9 mg. Accordingly, the Committee decided to revise the norms as under:

Sl. No.	Export Product	Qty.
1	Amoxicillin and Clavulanate Potassium for Oral Suspension USP 250mg / 62.5mg (Pack Size 75ml) Each 5ml contains: Amoxycillin Trihydrate USP equivalent to Amoxicillin 250mg,Clavulanate Potassium USP equivalent to Clavulanic Acid 62.50mg	200000.000 Number
2	Amoxicillin and Clavulanate Potassium for Oral Suspension USP 250mg / 62.5mg (Pack Size 100ml) Each 5ml contains: Amoxycillin Trihydrate USP equivalent to Amoxicillin 250mg, Clavulanate Potassium USP equivalent to Clavulanic Acid 62.50mg	200000.000 Number
3	Amoxicillin and Clavulanate Potassium for Oral Suspension USP 250mg / 62.5mg (Pack Size 150ml) Each 5ml contains:Amoxycillin Trihydrate USP equivalent to Amoxicillin 250mg, Clavulanate Potassium USP equivalent to Clavulanic Acid 62.50mg	200000.000 Number
4	Amoxicillin and Clavulanate Potassium for Oral Suspension USP 600mg / 42.90mg / Amoxyclav 600/42.9 mg (Pack Size 75ml) Each 5ml contains: Amoxycillin Trihydrate USP equivalent to Amoxicillin 600mg, Clavulanate Potassium USP equivalent to Clavulanic Acid 42.90mg	200000.000 Number
5	**Amoxicillin and Clavulanate Potassium for Oral Suspension USP 600mg / 42.90mg / Amoxyclav 600/42.9 mg (Pack Size 125ml)** **Each 5ml contains: Amoxycillin Trihydrate USP equivalent to Amoxicillin 600mg, Clavulanate Potassium USP equivalent to Clavulanic Acid 42.90mg**	**200000.000 Number**
6	Amoxicillin and Clavulanate Potassium for Oral Suspension USP 600mg / 42.90mg / Amoxyclav 600/42.9 mg (Pack Size 200ml) Each 5ml contains: Amoxycillin Trihydrate USP equivalent to Amoxicillin 600mg, Clavulanate Potassium USP equivalent to Clavulanic Acid 42.90mg	200000.000 Number

Sl. No.	Import Item	For export of Amoxicillin and Clavulanate Potassium for oral suspension USP 250 mg / 62.5 mg		
		75 ml pack size	100 ml pack size	150 ml pack size
1.	Amoxycillin Trihydrates	4519.40 mg	6025.862 mg	9038.793 mg
2.	Clavulanate Potassium with Silicon Dioxide 1:1	2344.40 mg	3125.854 mg	4688.781 mg
3.	Silicon Dioxide (Syloid 244 FP)	1500.0 mg	2000.0 mg	3000.0 mg
4.	115CC HDPE Bottles 75 ML (250/62.5)	Relevant , as per packing policy		
5.	185 CC HDPE BOTTLES 100 ML (250/62.5)			
6.	225 CC HDPE BOTTLES 150 ML (250/62.5)			

7.	150CC N/M PEN NATURAL 31 GR 75ML (600/42.90)	
8.	185CC N/M PENICILLIN RD NATURAL 36 GRSN 125ML (600/42.90)	
9.	250CC N/M PENICILLIN ROUND NATURAL 200 ML (600/42.90)	
10.	28-400 WHITE CLIC LOC CAP WITH PRINTED FSM-1	
11.	Cap 28/400 WHT CRC W/FS M-I WITH INDUCTION SEALING	

Sl. No.	Import Item	For export of Amoxicillin and Clavulanate Potassium for oral suspension USP 600 mg / 42.9 mg		
		75 ml pack size	**125 ml pack size**	200 ml pack size
1.	Amoxycillin Trihydrates	10846.71 mg	18077.85 mg	28924.56 mg
2.	Clavulanate Potassium with Silicon Dioxide 1:1	1608.107 mg	2680.178 mg	4288.284 mg
3.	Silicon Dioxide (Syloid 244 FP)	1500.0 mg	2500.0 mg	4000.0 mg
4.	115CC HDPE Bottles 75 ML (250/62.5)	Relevant , as per packing policy		
5.	185 CC HDPE BOTTLES 100 ML (250/62.5)			
6.	225 CC HDPE BOTTLES 150 ML (250/62.5)			
7.	150CC N/M PEN NATURAL 31 GR 75ML (600/42.90)			
8.	185CC N/M PENICILLIN RD NATURAL 36 GRSN 125ML (600/42.90)			
9.	250CC N/M PENICILLIN ROUND NATURAL 200 ML (600/42.90)			
10.	28-400 WHITE CLIC LOC CAP WITH PRINTED FSM-1			
11.	Cap 28/400 WHT CRC W/FS M-I WITH INDUCTION SEALING			

RA may take appropriate action as per the decision of Norms Committee.

Case No.	**Z-15**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Mylan Laboratories Limited, Hyderabad (Formerly known as M/s Matrix Laboratories Ltd, Hyderabad)**
HQ F. No.	01/82/050/00712/AM10/DES-III
RLA F. No.	09/24/040/00130/AM10
Advance Authorization No. and Date	0910038699 dated 24.07.2009
Subject	**Request of M/s Mylan Laboratories Limited, Hyderabad (Formerly known as M/s Matrix Laboratories Ltd, Hyderabad) for revision/correction in adhoc norms fixed against Advance Authorization No. 0910038699 dated 24.07.2009**
Decision: Deferred for comments of TE.	

Case No.	**Z-16**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Nagarjuna Agrichem Ltd., Hyderabad**
HQ F. No.	01/82/050/00912/AM15/DES-III
RLA F. No.	09/24/040/00376/AM15
Advance Authorization No. and Date	**0910061106 dated 16.10.2014**
Subject	**Request of M/s Nagarjuna Agrichem Ltd., Hyderabad for revision / correction of adhoc norms fixed against Advance Authorization No. 0910061106 dated 16.10.2014**

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that earlier the norms were erroneously fixed with totally different export product and import items from what the firm had applied in its 4.07 application.

In light of the decision taken in Meeting No. 5/82-ALC4/2018, dated 25.07.2018, the Committee decided to revise the norms as under:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	DIACETONE ACRYLAMIDE (DAAM) SOLID	1 kg	1	DIACETONE ALCOHOL LIQUID	1.373 kg
			2	ACRYLONITRILE LIQUID	0.753 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	**Z-17**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Global Calcium Pvt. Ltd., Bangalore**
HQ F. No.	**01/82/050/00158/AM19/DES-III**
RLA F. No.	07/24/040/00273/AM18
Advance Authorization No. and Date	0710112638 dated 04.01.2018
Subject	**Request of M/s Global Calcium Pvt. Ltd., Bangalore for correction/revision of norms in respect of norms fixed against Advance Authorization No. 0710112638 dated 04.01.2018**

Decision: Deferred for comments of TE.

Case No.	**Z-18**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Global Calcium Pvt. Ltd., Bangalore**
HQ F. No.	01/82/050/00508/AM20/DES-III
RLA F. No.	07/24/040/00095/AM20
Advance Authorization No. and Date	0710115189 dated 19.07.2019
Subject	**Request of M/s Global Calcium Pvt. Ltd., Bangalore for correction / revision in the description of import item in respect of Advance Authorization No. 0710115189 dated 19.07.2019**

Decision: Deferred for comments of TE.

Case No.	**Z-19**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s GLOBAL CALCIUM PRIVATE LIMITED., Bangalore**
HQ F. No.	01/82/050/00220/AM20/DES-III
RLA F. No.	07/24/040/040/00048/AM20
Advance Authorization No. and Date	0710114983 dated 29.05.2019
Subject	**Request of M/s Global Calcium Pvt. Ltd., Bangalore for correction in the description of Import Item in respect of norms fixed against Advance Authorization No. 0710114983 dated 29.05.2019.**
Decision: Deferred for comments of TE.	

Case No.	**Z-20**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Global Calcium Private Limited., Bangalore**
HQ F. No.	01/82/050/01076/AM17/DES-III
RLA F. No.	07/24/040/00386/AM16
Advance Authorization No. and Date	0710109429 dated 23.02.2016
Subject	**Request of M/s Global Calcium Pvt. Ltd., Bangalore for revision of adhoc norms fixed against Advance Authorization No. 0710109429 dated 23.02.2016**
Decision: Deferred for comments of TE.	

Case No.	**Z-21**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Global Calcium Private Limited., Bangalore**
HQ F. No.	01/82/050/01480/AM17/DES-III
RLA F. No.	07/24/040/00218/AM17
Advance Authorization No. and Date	0710110528 dated 19.10.2016
Subject	**Request of M/s Global Calcium Pvt. Ltd., Bangalore for revision of adhoc norms fixed against Advance Authorization No. 0710110528 dated 19.10.2016**
Decision: Deferred for comments of TE.	

Case No.	**Z-22**
Meeting No.	**03/AM21**
Date	**02/09/2020**
Firm's Name	**M/s Riddhi Pharma, Vadodara**
HQ F. No.	01/82/050/00697/AM16/DES-III
RLA F. No.	34/24/040/00266/AM15
Advance Authorization No. and Date	3410040864 dated 12.01.2015
Subject	**Request of M/s Riddhi Pharma, Vadodara for fixation of adhoc norms against Advance Authorization No. 3410040864 dated 12.01.2015**

Decision: The Committee considered the case as per agenda in the presence of technical experts and on the basis of earlier decision taken in Meeting No. 20/82-ALC4/2012 dated 20.09.2012, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	1,3, DICHLORO 2 ACETONE	1 kg	1	1,3, DICHLORO 2- PROPANOL	1.069 kg
			2	SODIUM DICHROMATE	1.700 kg

RA concerned may take further necessary action as per above decision of NC.

Meeting ended with thanks to Chair and participants

*****